

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A.NO. / 437/93**  
~~**T.A.NO.**~~

DATE OF DECISION : 03/03/2000

Mr.C.R.Kulkarni	Petitioner
Mr. P.K.Handa	Advocate for the Petitioner [s]
Versus	
Union of India & ors.	Respondent
Ms.P.B.Sheth	Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. P.C.Kannan : Member (J)

The Hon'ble Mr.

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

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*Don*

Chandrashekar Ramchandra Kulkarni  
working as Part Time Wireman in the  
Office of the Post Master General,  
Vadodara Region,  
Vadodara.

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Applicant

( Advocate : Mr.P.K.Handa )

VERSUS

1. Union of India, owning & represented  
by Director General,  
Ministry of Communications,  
Department of Posts, Dak Bhavan,  
Sansad Marg, New Delhi.

2. Post Master General,  
Vadodara Region,  
Vadodara.

3. Director, Postal Services,  
Vadodara Region,  
Vadodara.

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Respondents

( Advocate : Ms.P.B.Sheth )

ORAL ORDER

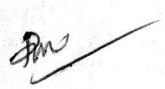
O.A./437/93

DATE : 03/03/2000

Per : Hon'ble Shri P.C.Kannan : Member (J)

Heard Mr.P.K.Handa, counsel for the applicant and Ms.Sheth  
counsel for the respondents.

The Applicant at the time of filing of this OA, was  
working as a part-time casual labour for five hours a day for  
over ten years under the respondents. Mr.Handa refers to the



Cont to page3/-....

Memo dt:31/12/99 of the office of P.M.G., Vadodara and submits that the working hours of the applicant has been enhanced to seven hours a day with effect from 01/01/2000. Mr.Handa also refer to the copy of the letter dt: 16/09/92 of the Ministry of Communications regarding part-time casual labourers. Para-2 of the said letter reads as follows :-

" The matter has been examined and I am directed to say that if part-time casual labourers are working for five hours or more, it may be examined whether they can be made full time by readjustment or combination of duties. It is however reiterated that there should be no engagement of fresh casual labourers."

In the light of the above instructions from Ministry of Communication, Mr.Handa now submits that respondents may be directed to examine the case of the applicant and be treated as full-time casual labour. He may also be given all the benefits of the scheme as a full-time casual labour. Ms.Sheth submits that any such order can be given only a prospective effect.

After discussion at the Bar, <sup>J. An</sup> ~~we~~ considered <sup>An</sup> that the OA may be disposed of with a direction to the respondents to examine the case of the applicant <sup>An</sup> and in terms of instructions of the Ministry of Communications letter dt: 16/09/92 as to whether the applicant can be made full-time casual labour. If the Department makes the applicant as full-time casual labour, he may be given all the benefits of the scheme from the date of such order. This exercise may be completed within two months from <sup>An</sup> ~~a~~ date of receipt of a copy

An

of this order.

The O.A is disposed of with the above directions. No costs.



( P.C.Kannan )

Member (J)

nkk

कार्यालय टिप्पणी  
OFFICE REPORTआदेश  
ORDER

13.06.2000

Ms. Sheth has removed the office objections. Registry to give a regular number.

Heard Ms. Sheth on M.A. 12000

For the reasons stated above, the M.A is allowed and the time for implementing the order of this Tribunal is extended for a further period of three months from 21.05.2000. M.A is allowed. M.A stands disposed of.

*mb*  
(M. P. Singh)  
Member (A)

*Pm*  
(P. C. Kannan)  
Member (J)

mb

FORM NO. 21

( See Rule 114 )

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

OA/TA/RA/CP/MA/PT 437 of 199 93

C.R. Kaml Karni

APPLICANT (s)

VERSUS

V.O. 2 2003

RESPONDENT (s)

I N D E X      S H E E T

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3	Retender	40-44
4	Reply	45 to 47
5	O.O. D. 3-3-2000	4 page
	MA/331/00	48-55
	order dt 13/6/00	
	10' part	7 page

Certified that the file is complete in all respects.

PUL 92

Signature of S.O.(J)

25/05/20

Signature of Deal. Hand.